

with an explanatory memorandum.

- (iii) G.S.R.74(E) to 87(E) and 89(E) published in Gazette of India dated the 1st March, 1973 together with an explanatory memorandum.

(2) A copy of Notification No. G.S.R. 88(E) published in Gazette of India dated the 1st March, 1973, under sub-section (5) of section 62 of the Finance Act, 1972. [Placed in Library. See No. LT-4564/73.]

(3) A copy each of Notifications (Hindi and English versions) Nos. G.S.R. 90(E) to 124(E), 126(E) to 135(E), 137(E) to 142(E), 145(E) to 147(E) and 150(E) to 154(E) published in Gazette of India dated the 1st March, 1973 issued under the Central Excise Rules, 1944 together with two explanatory memoranda. [Placed in Library. See No. LT-4565/73.]

SHRI P. VENKATASUBBAIAH (Nandyal): You said that matter of urgent public importance is taken up. We have given notice of acute power shortage in Andhra Pradesh. Now, Andhra Pradesh is under President's rule. It was not admitted as Calling Attention.

MR. SPEAKER: Yesterday there was a full discussion on Andhra Budget. You could have said whatever you liked.

Shri A. C. George.

**EXPORT OF COIR YARN (INSPECTION)
 AMENDMENT RULES**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of sec-

tion 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Coir Yarn (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 625 in Gazette of India dated the 3rd March, 1973.

- (2) The Export of Coir Products (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 626 in Gazette of India dated the 3rd March, 1973. [Placed in Library. See No. LT-4566/73].

12.07 hrs.

**LEAVE OF ABSENCE FROM THE
 SITTINGS OF THE HOUSE**

MR. SPEAKER: I wish to take the pleasure of the House regarding grant of leave of absence to Members. The Committee on Absence of Members from the Sittings of the House in their Ninth Report have recommended that leave of absence be granted to the following three Members for the periods indicated against each:

- (1) Shrimati Krishna Kumari of Jodhpur—6th to 22nd December, 1972 (Sixth Session).
 (2) Shri P. K. M. Thevar—13th November to 22nd December, 1972 (Sixth Session).
 (3) Shri Tulsidas Dasappa—20th February to 13th April, 1973 (Seventh Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS: Yes.

MR. SPEAKER: All right, the leave is granted.

The Members will be informed accordingly.